

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,
Judicial Magistrate, Vadipatti

Dated this the 05th day of June 2020

Cr.No.612/2020

Cr.M.P.No.1330/2020

Saravanakumar (Aged 29/2020)

S/o.Vengudusamy

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Petitioner/Accused

/Vs/

State through the Inspector of Police,

Balamedu Cr.No.612/2020

U/s.417,379 IPC

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Respondent/Complainant

Accused Remanded on 03.06.2020

This Bail petition U/s.437 Cr.P.C filed by Tr.Thiyagarajan Advocate for the Petitioner/Accused and of A.P.P. for the State side, this court passed the following.

ORDER

Heard. Records perused. The counsel for the petitioner/accused argued that the accused is a innocent and the case is falsely implicated. Hence prayed for bail. The prosecution in their reply stated that the case is in preliminary stage of investigation and added that if the accused is released on bail, he will tamper with the evidence and witnesses and also will be absconded. Thus it will tamper the progress of this case. Hence strongly opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 03.06.2020. Accordingly this bail petition is Dismissed.

Pronounced by me in open court this the 05th day of June 2020.

Judicial Magistrate,
Vadipatti.